

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

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Tribunal's Orders

Fixed for AH on 10/10/94

AS per
Dr. Registrar

Caveat filed
by the Respondents

Gaurav
7/10/94
for Dr. Registrar

Dated 10.10.94

Shri D.V. Markale, Counsel
for the applicant.

Liberty to the Association
to implead one of the affected
parties by name. Amendment
may be carried out within one
week. Matter may be listed
on 17.10.94 for admission hearing.

M.R. Kolhatkar

(M.R. Kolhatkar)

M(A)

(M.S. Deshpande)
VC

← Amendment carried out to day
12.10.94 as per the orders
of the Hon. Tribunal, before the
Court Officer. The Applicant
under take to serve the
copy of the amendment on the
respondents.

D.V. Markale
Advocate
for
the Applicant

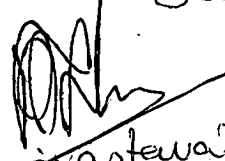
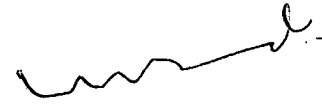
17/10/94

Shri D.V. Markale - deamed Counsel
for applicant.

Notice before admission. The
respondents representative
Shri S.K. Dhiman, Chief Law
Officer, NPCIL takes notice.

Reply within 3 weeks -
The case may be listed before
Registrar for completion of
pleading on 9/11/94.
Status quo to continue.

17/10/94
order/Judgement despatched
to Applicant/Respondent(s)
on 17/10/94

"Dasti"

(P.P. Srivastava)
MCA

(M.S. Deshpande)
V.C.

Dated: 9.11.94

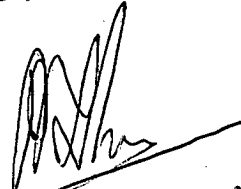
Shri Markale for the
applicant. None for the respondents.

Admit.

Reply within 8 weeks.

The case be listed before
the Registrar for completion of
pleadings on 23.1.95, then be
placed in Sine-die list.

The status-quo is vacated
the applicants entitlement would
abide by the final decision in the
case.


(P.P. Srivastava)
MCA

(M.S. Deshpande)
VC

9/11/94
order/Judgement despatched
to Applicant/Respondent(s)
on 15/11/94

Rey
9/11

July
1811

Mr. D. V. Markates, Counsel
for the applicant.

The matter be kept in sine-die list. At the time of fixing the date of her if notice may be issued to R-2 and Counsel for the applicant.

To be put up to
Dr. on 15/2/1995, if no
order from Principal Seced
are received.

SD
By Registration.

As the reply is dated
10-10-95 the field on
17.1.95 but log to
R.C. on 17.6.95 any
company's work in
field. 12/267

(K. SURENDRA)
D-1 Lab Officer

3/6/96

Dated : 17-4-95

None for either side

S.O. to 16-6-1995

the lost chance.

[Signature]

PER TRIBUNAL Dt. 8/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 9/7/99

Inform/Issue notices
to the parties accordingly.

[Signature]
For DY. REGISTRAR.

Dated : 16-6-95

M. D. V. Markale,
Counsel for the applicant

None for the respondents.

Letter from Principal
Bench is received directing
to stay the matter.
Hence the matter is
stayed till further
orders.

[Signature]
Registrar

Notices issued to
Applicants / Respondents on

14/6/99

1586

Per Tribunal

Date

Applicant in person / by None
Advocate / Respondent by V. D. Vadola
Counsel for want of time
The matter adjourned to 5/8/99
for Small Hearing

[Signature]
Dy. Registrar

5-8-99

None for the applicant.
Respondents by Sh. V.D. Vadhwa
for Sh. M.I. Sethi.

As per the margin note,
the matter stands stayed in
view of the directions from the
Principal Bench as the similar
issue was pending before the
Principal Bench. The Ld. Counsel
for the respondents mentions
that the matter has since
been decided by the
Principal Bench and as ^{SLP}
such ^{filed} ~~this matter~~ ^{has been as} is disposed
of by Hon. Supreme Court,
in view of this, ^{he} ~~therefore~~
seeks adjournment to link
up the relevant papers.

Adjourned to 29-9-99.

Sub-
(S.L. Jain)
MLJ

(D.S. Bhatnagar)
MLA

29/9/99-14

Applicant and Counsel
absent.

Respondent's Counsel
Shri Vadhanwar on
behalf of Shri
M.T. Setha present.

It is an old
case of 94 hence
dismissed for non
prosecution. No
costs.

DD

Bns
(B.N. Bahadur) (R.G. Vaidyarathu)
M(A) U.C.

aly

Order/Judgement despatched
to Applicant/Respondent (s)
on 12/10/99

22/10